

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b). University Grants Commission has informed that the Commission at its meeting held on July 31, 1996 reviewed the status of implementation of Reservation Policy for SCs/STs in Central and Deemed Universities and, inter-alia, decided that Special recruitment drive may be launched to fill up the teaching and non-teaching reserved positions and the UGC may be intimated about the steps taken by the University. A copy of advertisement, appearing in the various newspapers, should be sent to the UGC. The posts falling vacant under the roster should be filled only by SC/ST candidates and should not be de-reserved without following Government's regulation in this regard.

The Commission's decision has been communicated to all Central University/Deemed Universities in October, 1996.

[English]

Anti Sea Erosion Work Kerala

2355. SHRI V.M. SUDHEERAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government are aware of the need for massive anti-sea erosion works in States like Kerala;

(b) if so, whether the Government propose to provide adequate Plan outlay for comprehensive anti sea arosion scheme to cover the entire coast lines in Kerala State which remain to be protected and to make improvements to the Sea wall already constituted;

(c) whether the Union Government have received certain schemes for undertaking anti sea arosion works as an interim measure from Government of Kerala; and

(d) if so, the immediate steps taken to clear such schemes and provide financial assistance to the State?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) According to assessment made by the State Government, about 480 km of the coast out of total coastal length of 560 km in the State of Kerala is vulnerable to erosion. The schemes to mitigate this problem are undertaken by the State Government.

(b) Central loan assistance to the States for anti-sea erosion has been discontinued beyond 1991-92 as decided by N.D.C. The Working Group on flood management for IX Plan has recommended a provision of Rs. 150 crore in Central Sector for anti sea erosion works of critical nature.

(c) and (d). The Government of Kerala had requested Planning Commission for special Central assistance of Rs. 22.55 crore for anti sea erosion works, river protection and desilting works. Since the works were essentially of maintenance in nature, the State

Government was requested to meet this requirement from non-plan funds of the State.

Constitution of SLM Authorities

2356. SHRI PARASRAM BHARDWAJ :
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have issued guidelines to all State Governments to constitute State Literacy Mission authorities to decentralise the literacy programme and to finalise the project at the State level;

(b) if so, the details thereof;

(c) the States who have formally constituted and registered such State Literacy Mission authorities; and

(d) the time by which the remaining States are likely to constitute such authorities?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) Yes, Sir.

(b) Some of the salient features in the guidelines for setting up State Literacy Missions (SLMs) are :-

(i) The SLM will be registered body with a proper constitution with Memorandum/Articles of Association and Rules/Regulations.

(ii) It will have a General Council and an Executive Committee.

(iii) It will have a Project Approval Committee for sanctioning projects.

(iv) The State Directorate of Adult Education will function as the Secretariat of SLM.

(v) The powers to sanction projects will be developed to SLMs only after ascertaining the commitment of the State Governments at the highest level for literacy and education programmes and only when at least 50% of the sanctioned Total/Post Literacy districts have recorded satisfactory achievements.

(c) The States which have set up and registered the SLMs are Andhra Pradesh, Bihar, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Rajasthan, Tamil Nadu and Uttar Pradesh.

(d) All the remaining States have been requested to set up the State Literacy Missions at the earliest.

Protection of Monuments in Delhi

2357. SHRI K.S. RAYADU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether several monuments in Delhi are not

being protected by the Archaeological Survey of India because of paucity of funds as reported in newspapers; and

(b) the action taken to protect all monuments in Delhi neglected by Archaeological Survey of India?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHR S.R. BOMMALI) : (a) No, Sir.

(b) Under the Constitution of India, archaeology is a concurrent subject and responsibility to maintain and preserve monuments devolves on both the Centre and the States. The Archaeological Survey of India is responsible for the maintenance, conservation and preservation of 166 monuments in Delhi which have been notified as centrally protected monuments. The Department of Archaeology, Government of National Capital Territory of Delhi are maintaining and protecting 19 monuments in Delhi. They also propose to protect 100 monuments in addition. Besides several monuments and remains of archaeological interest are maintained by local bodies like DDA, MCD and NDMC.

[Translation]

Auranga Water Reservoir

2358. SHRI DHIRENDRA AGARWAL : Will the Minister of WATER RESOURCE be pleased to state :

(a) the latest position of the Auranga water reservoir project of Bihar;

(b) the total amount spent thereon so far;

(c) the time by which the said project is likely to be completed; and

(d) the reasons for the delay in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Auranga Project was cleared by Planning Commission in September, 1983 for Rs. 125.40 crores. The revised estimate of the project for Rs. 297.81 crores at 1987-88 prices was accepted by the Technical Advisory Committee subject to certain conditions. In the latest review meeting held on 7.10.96 in Central Water Commission the project authorities have agreed to update the estimates at the latest price levels alongwith compliance to outstanding issues including hydrological aspects.

(b) The anticipated expenditure upto 3/96 is Rs. 20.10 crores.

(c) and (d). The completion of the project depends upon the priority given by the State Government. The main reasons for delay in completion is inadequate funding by the State Government.

[English]

Sales Tax by Hindustan Shipyard Limited

2359. SHRI G. VENKAT SWAMY :
SHRI UTTAMSINGH PAWAR :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the approximate amount of sales tax arrears as on March 31, 1996 in respect of Hindustan Shipyard Limited;

(b) whether the Andhra Pradesh Government was requested to write off the said arrears in view of financial position of the company; and

(c) if so, the reaction of the State Government in regard thereto?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) As on 31.3.96, the Sales Tax Department of Andhra Pradesh Government has raised a demand for Rs. 53 crores approximately. While Rs. 14 crores have been paid by the Hindustan Shipyard Limited under protest, a sum of Rs. 32 crores is covered under Stay Orders of the Andhra Pradesh High Court. For the balance amount of Rs. 7 crores, appeals are lying before the High Court/Tribunals/Appellate Authorities.

(b) Yes, Sir.

(c) The State Government has stated that in the light of current ways and means position of the State Govt., it is not in a position to forego the sales tax dues. However, it has directed the Commercial Taxes Department to resolve the outstanding issues with Hindustan Shipyard Ltd., through reconciliations.

[Translation]

Advance Courses by Universities at their own Expenses

2360. DR. RAM LAKHAN SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have given approval to all the universities in Madhya Pradesh for conducting advance courses at their own expenses;

(b) if so, the details thereof;

(c) whether the fee, donations for those courses are similar to the private educational institutions, as a result of which the students have been facing great difficulties in undergoing those courses; and

(d) if so, the steps taken/proposed to be taken by the Union Government in this regard?